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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA 982/2000

New Delhi this the 06th day of May, 2010

HON'BLE DR. RAMESH CHANDRA PANDA, MEMBER (A) HON'BLE DR. DHARAM PAUL SHARMA, MEMBER (J)

Shri Shlender, S/o Shri B.Khuran, Ex. Casual Labour, Under Inspector of Works, N.E. Railway, KOPA=RIA.

Presently resided in Delhi At YST-5, Loha Mandi, Narain, Delhi

-Applicant

(By Advocate: Ms. Meenu Mainee for Shri B.S. Mainee)

-VERSUS-

Union of India, Through:

- The General Manager,
 N.E. Railway,
 Gorakhpur
- 2. The Divisional Railway Manager, N.E. Railway, Saharsa
- 3. The Inspector of Works (Special), N.E. Railway, Koparia

-Respondents

(None present)

ORDER (ORAL)

Dr. RAMESH CHANDRA PANDA, MEMBER (A):

Counsel for the applicant seeks to withdraw the Application keeping in view that this matter has already been settled and seeks also that if any cause of action still survive, the applicant would come in other proceedings.

Ayands ..



- 2. We, therefore, permit the counsel to withdraw the OA with liberty to take up the surviving issues if any in appropriate proceedings.
- 3. With the above, OA is disposed of.

(Dr. DHARAM PAUL SHARMA) (Dr. RAMESH CHANDRA PANDA)
Member (J)
Member (A)

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